

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.14
I.A.Nos.237 & 238/2024 in
C.P.(IB)No.127/BB/2022

IN THE MATTER OF:

M/s. Drip Capital Inc. ... Petitioner
Vs.
M/s. Markmen Digi Technologies Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Shyam Harindra

ORDER

I.A.Nos.237 & 238/2024:

1. Both the Applications have been filed by the Applicant-RP of the Corporate Debtor, seeking to take on record the 2nd and 3rd Progress Reports for the period from 26.01.2024 to 10.02.2024 and 11.02.2024 to 25.02.2024 respectively.
2. Heard the Ld. Counsel appearing for the RP.
3. In these circumstances, and for the reasons mentioned in the Applications, these I.As are hereby allowed by taking on record the 2nd and 3rd Progress Reports on the CIRP of the Corporate Debtor for the period from 26.01.2024 to 10.02.2024 and 11.02.2024 to 25.02.2024 respectively.
4. Accordingly, **I.A.Nos.237 & 238/2024 stand disposed of.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)